

W.A.(MD)No.1582 of 2019

N.KIRUBAKARAN, J.
AND
B.PUGALENDHI, J.

WWW.LIVELAW.IN

ORDER

(Order of the Court was made by **N.KIRUBAKARAN,J.**)

After pronouncement of the judgment, the learned Counsel appearing for the respondent, after knowing that the matter has gone against the respondent, started making allegations against this Court stating that this Court has done injustice and further she would submit that it is very unfortunate that this Court has passed the judgment in the present Writ Appeal without hearing her arguments and she was under the impression that the Writ Appeal would be dismissed.

2. Though the outcry of the learned Counsel for the respondent amounts to contempt of Court and also needs a reference to the Bar Council of Tamil Nadu and Puducherry for taking disciplinary proceedings against her, taking into consideration the fact that she is having a grievance, that she needs to be heard further in detail, this Court feels that since we have not signed the

order yet, this Court will provide one more opportunity to the learned Counsel appearing for the respondent to put forth her further arguments in this matter.

3. Whatever may be the proceedings or the result of the proceedings, a Senior Member of the Bar ought not have stooped down to the level of making allegations against this Court. We are pained by the representation made by the learned Counsel appearing for the respondent, who was a leader of the bar for some time and also a Senior Member. If this kind of attitude is going to be encouraged, it will send a wrong message to the Juniors, who are all watching the Court proceedings.

4. Call the matter on **14.12.2020 at 02.15 p.m.**

Index : Yes/No

Internet : Yes/No

SSL

सत्यमेव जयते

[N.K.K.J.,]

[B.P.J.,]

11.12.2020

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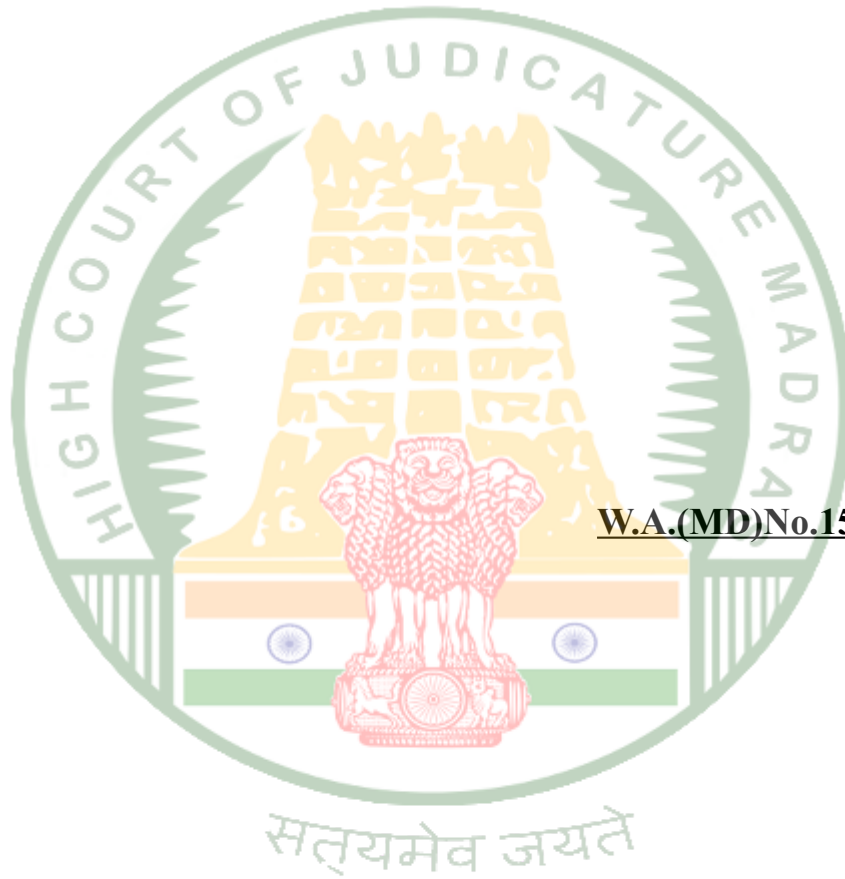
Note: In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

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